

Central Administrative Tribunal  
Principal Bench

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CP 253/1999  
In  
O.A. 1739/1996

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New Delhi, this the day of 23th October, 2001.

Hon'ble Shri S.R.Adige, Vice-Chairman(A)  
Hon'ble Dr.A Vedavalli, Member(J)

Sudesh Kumar Dua,  
C-249, Vivek Vihar-1,  
Delhi-95.

...Petitioner  
(By advocate: Applicant in person)

Versus

Shri Kamal Pande, Secretary to the Govt. of India,  
Ministry of Home Affairs,  
New Delhi. ...Respondent  
(By advocate:Shri Rajeev Sharma proxy counsel of  
Shri N.S.Mehta)

ORDER(Oral)

By Shri S.R.Adige, Vice-Chairman(A)

Shri Sudesh Kumar Dua has invited our attention to Delhi High Court's order dated 9.10.2001 in CWP No.2012/1999, whereby the present CP 253/1999 has been dismissed as not pressed.

2. Under the circumstances, notices issued against the respondents are discharged

3. Shri Dua states that in the background of the Delhi High Court's order dated 9.10.2001, if any grievance raised in his OA 1739/1996 still survives after finalisation of the seniority list in the category of ACP by respondents, he seeks liberty to agitate his grievance in accordance with law, if so advised.

4. If any grievance still survives it will be open to applicant to agitate the same through appropriate original proceedings in accordance with law, if so advised.

A.Vedavalli

(Dr. A. Vedavalli)  
Member (J)  
/kd/

S.R. Adige

(S.R. Adige)  
Vice Chairman (A)